

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:746
ANSWERED ON:12.07.2004
ADVISORY BOARD FOR PROTECTION OF LABOURERS
Bishnoi Shri Jaswant Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has set up any Advisory Board to protect interest of labourers;
- (b) if so, the details thereof; and
- (c) if not, the mechanism adopted by the Government to protect the interests of labourers?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a): Yes, Sir.

(b) :

(i) Central Advisory Board under Section 7 of the Minimum Wages Act, 1948.

(ii) Minimum Wages Advisory Board under Section 8 of the Minimum Wages Act, 1948.

(iii) Central Advisory Contract Labour Board under Section 3 of the Contract Labour (Regulation and Abolition) Act, 1970.

(iv) Central Advisory Board on Child Labour (Non-statutory).

(c): Does not arise.